

been provided despite repeated requests by the residents and the absence of storm water drains in resulting in the accumulation of water and is causing damage to the houses built; and

(d) what is the reasons for so much delay in providing storm water drains and when this facility is likely to be provided there?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF):** (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir. However, no report of damage to the built up houses has been received by the DDA.

(d) The DDA has reported that the storm water drainage in Pitampura comprises internal drainage of pitampura, village Pitampura and a number of unauthorised/regularised colonies. The scheme envisages remodelling of Shakur Basti drain and outfalling into the Najafgarh drain. Various authorities like M.C.D. and Flood Control Department of Delhi Administration has to be consulted. Moreover, heavy encroachment on the sides of Shakur Basti drain and non-availability of adequate land due to passing of Railway line nearby, is also a bottleneck which delayed finalisation of the scheme. The scheme has since been cleared by the Technical Committee of DDA and the DDA is taking action to take up the work as early as possible, in consultation with MCD and Flood Control Deptt. of Delhi Administration.

#### **Roller Flour Mills in the Country**

3511. SHRI N. E. HORO: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) what are the particulars of the owners along with the numbers of roller flour mills in the country:

(b) whether it is a fact that all these mills have become the monopoly of a small group of families; and

(c) if so, the steps being taken by Government to prevent such practices?

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD):** (a) The information is being collected from the State Governments and the same will be placed on the Table of the Sabha.

(b) and (c) The Central Government have no such information.

#### **Non-Issuance of Conveyance Deed Papers**

3512. SHRI S. S. RAMASWAMY PADAYACHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Conveyance Deed Papers for getting the flats registered have not been issued to a large number of persons to whom flats have been allotted under LIG Scheme in August, 1976, as a result of which they are facing problems especially; these Government Employees who have already paid the total cost of the flats to DDA by raising loans, against which they are required to mortgage the Flats in favour of President of India;

(b) if so, the number of such persons especially employees from whom payments have been received in full by DDA and Conveyance Deep Papers and yet to be issued and the reasons for delay; and

(c) the time by which Conveyance Deed Papers are likely to be issued and remedial steps being taken by DDA to help the harassed public?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF):** (a) The DDA has reported that in most of the cases Conveyance Deeds have either been sent to the allottees for getting the same stamped from the office of the Collector of Stamps or the allottees are being asked to clear the dues such as interest for belated payment, penalty for non-payment of dues on due date, ground rent etc.

(b) The DDA has reported that as no separate record is maintained, it is not possible to give the number of such cases. It has further reported that the main reasons for delay are:—

(i) Non-payment of dues i.e., interest charges, service charges, ground rent etc. in spite of reminders.

(ii) Inspection of flats for preparation of plans of the flat showing location, boundaries and accommodation.

(iii) Change in procedure of stamping by Collector of Stamps.

(c) The DDA has reported that the time taken by it for sending the conveyance deed papers to the allottees for getting the same stamped from the office of the Collector of Stamps will depend on the time taken by them to complete the formalities.

#### Participation in Sportakiad

3513. SHRI SONTOSH MOHAN DEV: Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that India propose to participate in the Sportakiad to be held in Moscow in 1983; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) and (b) If the concerned national sports federations make such a proposal, it will receive the earnest consideration of the Government.

#### Use of mechanical compost plants in States

3514. SHRI G. NARSIMHA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Ministry has already launched a scheme to use mechanical compost plants in different States to use sewage/sullage;

(b) if so, the State-wise break up of their number particularly those in Andhra Pradesh;

(c) whether Government have assessed the total quantity of sullage/sewage available in the States and whether it is now being fully utilised by the plants; and

(d) if not, how many more such plants need to be set up and what steps Government are taking to set them up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b) Mechanical Compost Plants are meant for processing of urban solid waste for production of compost. Eight such plants were set up during the Fifth Five Year Plan, one each in the cities of Ahmedabad, Baroda, Bangalore, Bombay, Calcutta Delhi, Kanpur and Jaipur under the Plan Scheme for development of local manurial resources. The utilisation of sewage/sullage is not done by Mechanical Compost Plants but separate schemes for its utilisation were sanctioned upto the end of the Fifth Five Year Plan as per statement attached, which also includes Andhra Pradesh.

(c) and (d) The potential availability of sewage in the country was assessed at about 800 million gallons per day during 1978. With the transfer of the above plan scheme to the State Sector, the State Governments have been addressed to make full utilisation of the available potential of sewage/sullage.

#### Statement

S. No.	State	No. of Centres
1	2	3
1.	Andhra Pradesh . . . . .	10
2.	Bihar . . . . .	3
3.	Gujarat . . . . .	16
4.	Haryana . . . . .	27